

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 601
IB-160/ND/2021

IN THE MATTER OF:

**Institute of Himalayan Environmental
Research and Education (INHERE)**

...PETITIONER

Vs.

**M/s. Innovative Financial
Advisors Pvt. Ltd. (FIINOVATION)**

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 20.01.2022
(Virtual Hearing)**

Coram:

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner
For the Respondent**

**:
:Mr. Neeraj Gupta, Ms. Deepshiha
Gupta & Mr. Tajinder Kaur,
Advocates.**

ORDER

IA/89/2022

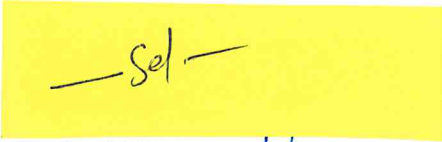
This is an application under Section 12A of IB Code on behalf of the Operational Creditor seeking liberty to withdraw the captioned petition.

We have gone through the contents of the application. The para 2 of the application reveals that the parties have amicably settled the dispute regarding refund of service charge/fee of Rs. 3,60,000/- as per the fund raising service agreement dated 18.03.2017, in lieu of the complete payment of the settlement amount duly received by the Operational Creditor and in the circumstances the Operational Creditor does not want to continue with the present matter. Hence,

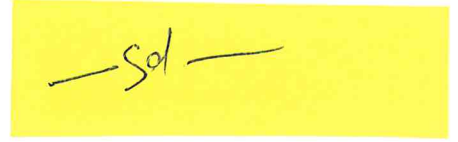
(Anjula)



he has moved the present application. Therefore, the IB No. 160/ND/2021 is **dismissed as withdrawn** in terms of Rule 8 of IBBI (Application to Adjudicating Authority) Rules, 2016. The case papers and connected folders may be consigned to the Record Room.



(Rahul Bhatnagar)
Member (T)



(P.S.N. Prasad)
Member (J)